

ITEM NO.102

Court 1 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1343/2012

MUKESH KUMAR

Appellant(s)

VERSUS

STATE (GOVT. OF NCT OF DELHI)

Respondent(s)

Date : 22-07-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s) Mr. Shiv Ram Sharma, AOR(SCLSC)  
Mr. Vishwaditya Sharma, Adv.

For Respondent(s) Mr. Jayant Sud, ASG  
Mr. A.K. Panda, Sr.Adv.  
Ms. Rashmi Malhotra, Adv.  
Mr. Vibhu Shankar Mishra, Adv.  
Ms. Swarupma Chaturvedi, Adv.  
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

This appeal was filed on behalf of the Supreme Court Legal Services Committee in the year 2012 against an order dated 16.07.2007 passed by the High Court of Delhi whereby the High Court convicted the appellant and sentenced him for life imprisonment.

When the matter came up for hearing on 13.07.2021, this Court, after hearing learned counsel for both sides, directed the learned senior counsel for the respondent - State to furnish details to the Court on the next date of hearing about the actual period of sentence undergone by the appellant as also the latest policy of the State Government about the pre-mature release of the convicts.

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Unfortunately, as usual, today also, a request has been made by the learned Additional Solicitor General appearing on behalf of the respondent - State for another adjournment to comply with the order dated 13.07.2021.

On the request of learned Additional Solicitor General, with great reluctance, we adjourn the matter to 28.07.2021 with a direction to file an affidavit by the next date of hearing clearly indicating therein the time period within which they are going to create a portal for the knowledge of the inmates as also their counsel the details about the period of incarceration suffered by the inmates in the cases in which they were convicted.

List on 28.07.2021.

Needful be done, in the meantime.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)